

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) India has adopted a system of customs valuation based on the principles enunciated in Article VII of the General Agreement on Tariffs and Trade to which India, among other countries, is a signatory. Another popular system of customs valuation is that evolved by the Customs Co-operation Council and is commonly called the Brussels definition of value. It is also based on the same principles. There is some difference between the Indian system and the Brussels system mainly on the question whether goods should be valued on their transaction value, as provided in the former, or on the value they would fetch at the time of importation as provided in the latter, and in this respect the Indian system follows the principles enunciated in the General Agreement on Tariffs and Trade.

(c) Does not arise, in view of reply to part (b).

Price Policy of Public Sector Undertakings

9995. SHRI VIRENDRAKUMAR SHAH : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the views expressed by the Cabinet Secretary, on price policy of the Public Sector Undertakings and published in the Indian Express of the 24th January, 1970;

(b) whether it is a fact that inventory control in public sector plants is very lax and results in a wastage of Rs. 11.00 crores per year ;

(c) whether it is also a fact that in some public sector undertakings, even basic principles of maintenance schedules are not properly understood and followed ; and

(d) if so, the steps taken to stop such wastage of public money ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). Presumably the Hon'ble Member is referring to the inaugural address delivered by the Cabinet Secretary on 23rd January, 1970, at the Seminar on Pricing and Investment held in New Delhi, where a reference was made to the Report submitted by a Committee which investigated

into the levels of inventories in 5 units of Public Enterprises. The Report had stated that there could be a saving of about Rs. 11 crores by way of inventory carrying cost with the proposed reduction in inventory levels of these units. The findings of the Report are under examination. While there is scope for improvement in this area, it would be wrong to generalise that inventory control in the Public Enterprises has been very lax.

(c) Similarly, while in a few plants the importance of proper plant and machinery maintenance may not have been adequately appreciated there is no general lack of awareness in this regard.

(d) In the field of inventory control the public enterprises have been instructed to improve their procedure by adopting wherever necessary modern techniques such as :

1. Application of A, B, C analysis.
2. Economic Order, Quantity System.
3. Codification, Classification and Cataloguing.
4. Value Analysis.
5. Fixation of reasonable recoupment limits.
6. Periodic review of surplus stores, etc.

In respect of plant maintenance, the plants have been instructed to identify the requirements of their individual maintenance schemes. With a view to assisting the enterprises in sharing their experiences and to evolve certain guidelines and principles that could help in setting up, operating and controlling suitable maintenance schemes in each plant, the Bureau has arranged a series of seminars on maintenance of plant and equipment.

Names suggested by Selection Committee for Indian Institute of Public Administration

9996. SHRI D. N. PATODIA : Will the Minister of FINANCE be pleased to state :

(a) whether a Selection Committee has suggested names of three administrators for the Indian Institute of Public Administration who are not professional Academic ;

(b) whether this is in contravention of the rules prescribed for the appointment of such persons ; and

(c) if so, whether Government propose to intervene in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir. The Selection Committee that was set up to assist the Chairman of the Executive Council of the Indian Institute of Public Administration in the task of selecting a new Director suggested, after considering various names which included those of academics, public men as well as Civil servants, three names of serving civil servants as being the best persons available.

(b) No, Sir.

(c) Does not arise. The Indian Institute of Public Administration is an independent autonomous organisation and the appointment of the Director is made by its Executive Council which consists of persons elected by the members of the Institute and those co-opted by the elected persons.

Raids to Unearth Foreign Exchange Racket

9997. SHRI D. AMAT : Will the Minister of FINANCE be pleased to state the amount of concealed foreign exchange unearthed in the country during 1968-69 and 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Information as to the amount of foreign exchange recovered and seized as a result of the searches made by the Enforcement Directorate during the financial years 1968-69 and 1969-70, is being collected and will be laid on the Table of the Lok Sabha.

Deputationists in National Mineral Development Corporation

9998. SHRI A. SREEDHARAN :
SHRI ONKAR LAL BERWA :
SHRI SHIVA CHANDRA JHA :
SHRI S. S. KOTHARI :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that contrary to Government's directive, vacant posts in the National Mineral Development Corporation Ltd., are still being filled in by deputationists ;

(b) if so, whether such policy will not discourage the Corporation's suitable employees of avenues of promotion ;

(c) the reasons for which such posts are not advertised in the newspapers if suitable employees within the Corporation are not available to attract best candidates ; and

(d) the number/designation of posts for which deputationists are being appointed in the Corporation and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) No, Sir. The latest order of the Government of India, while providing, *Inter-alia*, that borrowing organisations should as far as possible, build up their own cadres in due course, does not impose any ban on taking persons on deputation by public undertakings. Appointments on deputation are made by the National Mineral Development Corporation in the following categories :-

1. Appointments to offices of Chairman, whole-time Directors and General Managers of projects which are made by the President.
2. Posts of a specialised nature involving security, maintenance of secrecy of information or specialised expertise required to fulfil the duties, if suitable persons are not available from within the organisation.
3. Posts in new Projects in the initial stages which are filled by borrowing from the Central or State Governments in order to expedite work and maintain liaison with other Government Departments.
4. Purely short-term posts in which cases it would not be worthwhile to spend time and money in advertising the posts.
5. Posts advertised in the open market to which Government servants may be selected on the basis of interview and/or test along with other candidates from the open market and allowed to keep their lien in their parent departments.

(b) No, Sir. Every opportunity is afforded to the Corporation's employees to